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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. No.576 of 2009 IN O.A. NO.2585 of 2004

NEW DELHI, THIS THE 02nd DAY OF FEBRUARY, 2010

HON'BLE SHRI L.K. JOSHI, VICE CHAIRMAN (A) HON'BLE DR. DHARAM PAUL SHARMA, MEMBER (J)

HC Suraj Bhan, (Now ASI) S/o Shri Sultan Singh, R/o 28, Ashoka Police Lines, Chankya Puri, New Delhi-21. (By Advocates: Shri Anil Singhal)

....APPLICANT

versus

- Shri Y.S. Dadwal,
 Commissioner of Police,
 PHQ, IP Estate, New Delhi.
- 2. Shri S.N. Srivastava,
 Joint Commissioner of Police,
 Traffic, Police Headquarter,
 I.P. Estate, New Delhi.
- 3. Shri Prabhakar D.C.P. (Traffic), Sector-12, R.K. Puram, New Delhi.

....RESPONDENTS

(By Advocate: Mrs.Sumedha Sharma)

ORDER (ORAL)

SHRI L.K. JOSHI, VICE CHAIRMAN (A):

Learned counsel defending the respondents states at the outset that the directions of the Tribunal, non-compliance whereof has been complained, have been complied with and all consequential benefits have been given to the applicant. Learned counsel representing the applicant is in agreement with the learned counsel defending the respondents.

2. CP is closed. Notices issued to the respondents are discharged.

(Dr. DHARAM PAUL SHARMA)

MEMBER (J)

(L.K. JOSHI) VICE CHAIRMAN (A)

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